

Information about remittances for the years 1973-74 and 1974-75 is not yet available with the Department of Economic Affairs, Ministry of Finance.

(d) The Government appoints directors under section 408(1) of the Companies Act, 1956 in a company after it is satisfied after making an inquiry that a company is being managed in a manner which is oppressive to any member of the company or in a manner which is prejudicial to the company or to the public interest. No such case has come to the notice of the Government in respect of these subsidiaries.

उत्तर रेलवे के चुन्दौसी ट्रेनिंग स्कूल को प्रोत्सरी सप्लाई करने का ठेका

*490. श्री चन्द्रिका प्रसाद क्या रेल मन्त्री यह बताने की कृपा करेग कि :

(क) क्या सरकार इस बात की जांच करेगी कि उत्तर प्रदेश के चुन्दौसी ट्रेनिंग स्कूल के मैस हेतु प्रोत्सरी के ठेके टेंडर देने वालों को न देकर मनमाने तौर पर निजी स्वार्थों के आधार पर लोगों को दिए गये है जिसके फलस्वरूप मैस को लगभग 55000 रुपये की क्षति हुई है, और

(ख) क्या इस सम्बन्ध में दोषी पाये गये अधिकारियों के विरुद्ध कड़ी कार्यवाही करने के लिये अनुदेश जारी कर दिये गए है ?

रेल मन्त्रालय में उपमन्त्री (श्री बृट्टा सिंह) : (क) सरकार के नोटिस में ऐसी कोई शिकायत नहीं आई है। लेकिन 1972 में एक शिकायत प्राप्त हुई थी जिसमें अन्य बातों के साथ-साथ गैर-कानूनी रिश्तत लेने के विचार से दूध सप्लाई के लिए ठेका मंजूर करने में स्कूल के प्रिन्सिपल द्वारा पक्षपात करने का दोषारोपण किया गया था। उस शिकायत की जांच की गयी थी और उसे निराधार पाया गया।

(ख) प्रश्न नहीं उठता।

Bye-Elections to State Assemblies and Parliament

*491. SHRI VIJAY PAL SINGH: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the particulars of bye-elections to State Assemblies and to Parliament pending at present;

(b) what are the details, including the votes polled by each candidate, regarding the results of bye-elections conducted for State Assemblies and Parliament in 1972-73 and 1974-75;

(c) what were the election results, including votes polled by candidates, in each of these constituencies in the election previous to the bye-election; and

(d) whether it is likely that bye-elections would be conducted for all those seats which are now vacant?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (DR SAROJINI MAIISHI): (a) A statement containing the requisite information is laid on the Table of the House. [Placed in Library See No LT-9319/75]

(b) and (c). The information is being collected and will be laid on the Table of the House.

(d) The Election Commission has already approved the programmes for the bye-elections in 12 Assembly Constituencies. The remaining bye-elections will be held as early as possible.

Commercial Production of Crude from Bombay High

*492. SHRI HARI KISHORE SINGH: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state how much amount is likely to be spent on extraction of crude from Bombay High on commercial basis including foreign exchange on machinery installed at the site?